

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LET'S JUMP TRAMPOLINE AND ADVENTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LET'S JUMP TRAMPOLINE AND ADVENTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05.10.2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92410GJ2018PTC104621
5.	Address of the registered office and principal office (if any) of corporate debtor	G-87, HAPPY GOLDMINES SHOPPERS, B/S BELADIMORA, Vesu, Surat, Gujarat, India, 395007
6.	Insolvency commencement date in respect of corporate debtor	06-04-2026
7.	Estimated date of closure of insolvency resolution process	03-10-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Aarsh Resolution Professionals Pvt Ltd Registration.No:IBBI/IPE-0115/IPA-1/2024-25/50078
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 174, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email: atulmittalip135@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 163, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email: cirp.letsjumptrampoline@gmail.com
11.	Last date for submission of claims	20.04.2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the LET'S JUMP TRAMPOLINE AND ADVENTURE PRIVATE LIMITED on 06th April 2026.

The creditors of LET'S JUMP TRAMPOLINE AND ADVENTURE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20th April 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Aarsh Resolution Professionals Pvt Ltd

Through its Designated Director Mr. Atul Mittal

Appointed as Interim Resolution Professional

IP Registration No. IBBI/IPE-0115/IPA-1/2024-25/50078

In the matter of M/s LET'S JUMP TRAMPOLINE AND
ADVENTURE PRIVATE LIMITED

Date: 10/04/2026

Place: Delhi



ECL FINANCE LIMITED

Registered Office: Tower 3, Wing 'B', Kohnoor City Mall, Kohnoor City, Kiro Road, Kurla (West), Mumbai - 400070.

APPENDIX IV POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of ECL Finance Limited (ECL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) dated 19-01-2026, by the Authorized Officer of the company to the Borrower(s)/ Co-Borrower(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Co-Borrower and the public in general that the undersigned has taken the Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ECL for an amount as mentioned herein under with interest thereon.

Name of Borrower(s)/ Co-Borrower(s)	Demand notice date and amount	Description of secured asset	Date of Possession (Symbolic)
(LOAN ACCOUNT NO: LVDRCL5000093163)	19-01-2026	ALL THAT PIECE AND PARCEL OF FLAT NO. 703 - TOWER NO. D, IN 'MAYFAIR SUNRISE' LYING IN LAND BEARING R.S. NO. 92, ADMEASURING 1000.00 SQ. FTS. SUPER BUILT-UP AREA, BUILT UP AREA ADMEASURING, 700 SQ. FTS., AT MOJUE AT LADRA, REGISTRATION SUB-DISTRICT & DISTRICT VADODARA WHICH IS BOUNDED AS UNDER:	07-04-2026
1) M/S. RADHA RAMAN ENTERPRISES (Borrower & Applicant) 2) MR. VAUGHASIA RAJESHBHAI (Co-Borrower and Co-Applicant) 3) MRS. MANISHBEN VAGHASIYA (Co-Borrower and Co-Applicant)	Rs. 21,25,283.96/- (Rupees Twenty One Lakhs Twenty Five Thousand Two Hundred Eighty Three and Paise Ninety Six only) with respect to Loan Account Bearing Number LVDRCL5000093163 due as on 13-01-2026	NORTH: FLAT NO. D-704 EAST: PASSAGE THEN FLAT NO. D-702 SOUTH: TOWER-C WEST: MARGIN SPACE NOTE: - MORTGAGE DEED EXECUTED BY MRS. VAGHASIA MANISHBEN RAJESHBHAI IN FAVOR OF ERF, (NOW KNOWN AS ECL FINANCE LTD.) DATED 22ND APRIL 2022.	

Place: Vadodara Date: 09-04-2026 Sd/ (Authorized Officer) FOR ECL FINANCE LIMITED

MUTHOOT HOUSING FINANCE COMPANY LIMITED

Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO - U65922KL2010PLC025624, Corporate Office: 12/A/01, 13th floor, Parinee Crescendo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL NO: 022-62728517, Email Id: authorised.officer@muthoot.com

APPENDIX -IV [Rule 8(1)] Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, the Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Sr. No.	LAN / Name of Borrower / Co-Borrower / Guarantor	Date of Demand notice	Total O/s Amount (Rs.) Future Interest Applicable	Date of Possession
1	LAN No. 1610007224.1, Sandip Becharbhai Desai 2. Ashishbhai Becharbhai Desai	31-October-2025	Rs.23,63,742.55/- as on 25-October-2025	05-April-2026
Description of Secured Asset(s) /Immovable Property (ies) ALL THE PIECE AND PARCEL OF IMMOVABLE PROPERTY BEARING FLAT NO. 504 ADMEASURING 545 SQ. FRS. I.E. 50.65 SQ. MTS. SUPER BUILT UP AREA, & 366 SQ. FTS. I.E. 34.04 SQ. MTS. BUILT UP AREA ALONG WITH TOTALLY 20.56 SQ. MTS UNDIVIDED SHARE IN THE LAND OF ROAD & C.O.P. IN 'BHAKTIDHARA RESIDENCY OF BUILDING NO. 1/2' SITUATED AT REVENUE SURVEY NO.56.57, 59 PAIKI & BLOCK NO.130 ADMEASURING 1 HECTOR, 31 AARE, 52 SQ. MTS. AKAR SR. 19.06 PAISA OF MOJE VILLAGE SAYAN CITY OF SURAT. BOUNDARIES AS FOLLOW EAST: FLAT NO 1/2 - 501 WEST: C.O.P NORTH: BUILDING NO.1-3 SOUTH: FLAT NO -1/2- 503				
2	LAN No. 1610007247.1, Gadriben Dhirubhai Mangoliya Alias Gaunben Dhirubhai Mangolia Alias Gaunben Dhirubhai Mangoliya 2. Jaykishan Dhirubhai Mangoliya Alias Jaykishan Dhirubhai Mangoliya	18-August-2025	Rs.2,68,201.21/- as on 14-August-2025	05-April-2026
Description of Secured Asset(s) /Immovable Property (ies) ALL THE PIECE AND PARCEL OF IMMOVABLE PROPERTY BEARING FLAT NO 203 2ND FLOOR, ADMEASURING 545 SQ.FTS I.E 50.65 SQ.MTS SUPER BUILT UP AREA & 366 SQ FTS I.E 34.04 SQ.MTS BUILT UP AREA ALONG WITH TOTALLY 20.56 SQ MTS UNDIVIDED SHARE IN THE LAND OF ROAD & C.O.P. IN 'BHAKTIDHARA RESIDENCY OF BUILDING NO. G' SITUATED AT REVENUE SURVEY NO.56.57, 59 PAIKI & BLOCK NO.130 ADMEASURING 1 HECTOR, 31 AARE, 52 SQ. MTS. AKAR SR. 19.06 PAISA OF MOJE VILLAGE SAYAN CITY OF SURAT. BOUNDARIES AS FOLLOW: EAST: OPEN SPACE WEST: FLAT NO G 202 NORTH: OPEN SPACE SOUTH: FLAT NO G 204				

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

Place: Gujarat, Date: 10 April, 2026 Sd/- Authorised Officer - For Muthoot Housing Finance Company Limited

INDIA SHELTER FINANCE CORPORATION LTD.

Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.

Branch Office: Shantam - 9, Shop No. 204, 2nd Floor, Near Navjivan Hotel, Opp:- Pnb Bank, Motipura Circle, Motipura, Himmatnagar, District- Sabarkantha, Gujarat-pin-383001 & Shop No U-10/11, 3rd Corporate Centre, Shastri Nagar Corner, Udhna Main Road, Surat, Gujarat- 395002 & Office No.106, 1st Floor, Kailvanna Complex, Besides Reliance Centre Mall, Ambawadi, Ahmedabad Gujarat-380006

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

(UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

NOTICE FOR SALE OF IMMOVABLE PROPERTY'S MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 24.04.2026 (Date of Auction) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC. On or before 23.04.2026 till 5 PM at Branch/Corporate Office: Shantam - 9, Shop No. 204, 2nd Floor, Near Navjivan Hotel, Opp:- PNB Bank, Motipura Circle, Motipura, Himmatnagar, District- sabarkantha, Gujarat-pin-383001 & Shop No U-10/11, 3rd Corporate Centre, shastri nagar corner, Udhna main road, Surat, Gujarat- 395002 & Office No.106, 1st Floor, Kailvanna Complex, Besides Reliance Centre Mall, Ambawadi, Ahmedabad Gujarat-380006

Loan Account No. and Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)/Legal Heir(s)/Legal Rep.	Date of Demand Notice Amount As On Date	Type of Possession (Under Constructive/ Physical)	Reserve Price, Earnest Money
LA15CLL000005039096/AP-10077649, MRS. JAMNABEN OD & MR. MAGANBHAI OD	DATE: 20.06.2023 Rs.7,56,599.9/- (Rupees Seven Lakh Fifty-six Thousand Five Hundred Ninety-nine Paise Ninety Only)	Physical Possession	RS.8,80,560/- RS.8,056/-
LA15CLL000005084986/AP-10204722, MRS. KANTABEN PARMAR & MR. RAHULBHAI PARMAR	DATE: 12.02.2025, RS. 10,24,461/- (Rupees Ten Lakh Twenty-four Thousand Four Hundred Sixty-one Only)	Physical Possession	RS.6,69,060/- RS.6,906/-
LA15VLL000005078101/AP-10188623, MRS. REKHASHEN VAGHRI & MR.SAMPATBHAI VAGHRI & MR. MITULKUMAR VAGHRI	DATE: 10.10.2025, RS. 10,42,212/- (Rupees Ten Lakh Forty-two Thousand Two Hundred Twelve Only)	Physical Possession	RS.9,52,560/- RS.95,256/-
LA15VLL000005136674/AP-10305563, MRS. KAILASHBEN MANUBHAI BARIYA & MANUBHAI LALJI BARIYA	DATE: 10.10.2025, RS. 8,53,292.79/- (Rupees eight lakh fifty-three thousand two hundred ninety-two & seventy-nine paise)	Symbolic Possession	RS.34,21,250/- RS.3,42,125/-

Description of Property: All Pieces And Parcel Of Property Bearing Plot No.86/2, Chadami Gram Panchayat, Mouje Chadami Taluka Himmatnagar, District Sabarkantha, Gujarat Boundary: East: Road, West: Open Land, North: Other's House, South: Old Hospital

LA15VLL000005084986/AP-10204722, MRS. KANTABEN PARMAR & MR. RAHULBHAI PARMAR
Description of Property: All Pieces And Parcel Of Property Bearing Plot No.374 & 376 Block No.365 & 368 Of Mumbai Vitrag Co.op Housing Society Ltd, Plot No.12 To 19, Building A, Flat No.a-306, Adm.818 Sq.ft Super Built Up Area & 50.45 Sq.mtrs Built Up Area Along With 10.20 Sq.mtrs Undivided Share In The Land Of Road & Cop In The Scheme Known As Dada Bhagvan Residency Mouje Kamru, Surat Gujarat. Bounded With: East: Open To Sky, West: Adj. Flat No.305, North: Passage Then Flat No.307, South: Adj.complex.

LA15VLL000005078101/AP-10188623, MRS. REKHASHEN VAGHRI & MR.SAMPATBHAI VAGHRI & MR. MITULKUMAR VAGHRI
Description of Property: All Pieces And Parcel Of Property Bearing Plot No.10, Gram Panchayat Property No.1721, Admeasuring 1200.00 Sq. Ft. E. 111.5241 Sq. Mtrs Plot Area In The Area Known As Vaghri Flat, Nr. Primary School, Situated At Mouje: Chitroda Ta: Idar Dist: Sabarkantha, Gujarat 383421 Boundary: - East-40 Ft Road, West- House Of Sikandarbhai Bakabhai Vaghela, North-open Plot, South-house Of Kishorbhai Manubhai Vaghari.

LA15VLL000005136674/AP-10305563, MRS. KAILASHBEN MANUBHAI BARIYA & MANUBHAI LALJI BARIYA
Description of Property: All Pieces And Parcel Of Property Bearing Gram Panchayat Property No.611, (old Property No.565) In The Area Known As Chuntthaji Ni Muvadi, In Sim Of Mouje: Village: Chandiyel Ta: Dakroli, Dist Of Sanand And Registration Sub District Of Ahmedabad 12 (niko) Gujarat. 382433 Land Area Admeasuring 2500 Sq.ft. Boundary: - (as Per Title) North: Bharathbhai Ravijibhai, South: House Of Bharathbhai Laljibhai, East: Farm Of Badani Kalaji West: Farm Of Prabhajin Ramsin, (as Per Site) North: Road Then Bharathbhai Ravijibhai Bariya, South: Owner's Farm, East: Temple & Farm Of Badaji Kalaji Bariya, West: Road Then Bharathbhai Ravijibhai Bariya

Terms and conditions:
1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: Shantam - 9, Shop No. 204, 2nd Floor, Near Navjivan Hotel, Opp:- PNB Bank, Motipura circle, Motipura, Himmatnagar, District- Sabarkantha, Gujarat-pin-383001 & Shop No U-10/11, 3rd Corporate Centre, shastri nagar corner, Udhna main road, Surat, Gujarat- 395002 & OFFICE NO.106, 1ST FLOOR, KAILVANNA COMPLEX, BESIDES RELIANCE CENTRAL MALL, AMBAWADI, AHMEDABAD GUJARAT-380006 between 10.00 a.m. to 5.00 p.m. on any working day.
2) The immovable property shall not be sold below the Reserve Price.
3) All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring the "India Shelter Finance Corporation Limited" payable at Delhi. The EMD amount will be return to the unsuccessful bidders after auction.
4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided with TDS of 1% if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
5) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.
6) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
7) The Authorized Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
8) Interested bidders may contact Mr. Aashish Bhatt & Mr. Kishan Chauhan Mob- 7874110808/6354053032 during office hours (10.00AM to 6.00 PM).

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

Date : 10.04.2026 For India Shelter Finance Corporation Ltd
Place : GUJARAT Mr. Kishan Chauhan Mob-6354053032

Public Notice For E-Auction Cum Sale

Sale of immovable property mortgaged to IFL Home Finance Limited (IFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana), Office No. 701, 21st Century Business Center, Near Indira Darwaja, Ring Road, Surat 395002 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"), Whereas the Authorized Officer (AO) of IFL HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospectus, with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECURSE BASIS" for realization of IFL HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable Property/ Secured Asset	Date of Physical Possession	Reserve Price	Date of Inspection of property
Mr. Vijay Nimba Batliya (Borrower & Applicant) Mrs. Aruna Vijay Batliya (Prospect No- IL101029303, IL101107814)	12/05/2025 Rs. 128,295.00 (Rupees Twelve Lakh Eighty Two Thousand and Ninety Five Only)	All that part and parcel of the property bearing Plot No. 55, of Royal Residency organized on and bearing Block No. 520A/2 of Village Kudsad, Taluka Odepur, District Surat. 394540 Area Admeasuring (In Sq. Ft.) Property Type: Land Area, Super, Built Up Area, Carpet Area. Property Area: 480.61, 319.63, 370.00	18/01/2026	Rs.1261000.00/- (Rupees Twelve Lakh Sixty One Thousand Only) Total Outstanding As On Date 08/03/2026 Rs. 15,287,251.31/- (Rupees Fifteen Lakh Twenty Eight Thousand Seven Hundred Twenty Five and Thirteen Paise Only)	24/04/2026 11:00 hrs - 14:00 hrs EMD Last Date 27/04/2026 till 5 pm. Date/TIME of E Auction 22/04/2026 at 11:00 hrs - 13:00 hrs

Mode Of Payment - EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iflhome.com and pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
For Balance Payment - Login https://www.iflhome.com > Select "My Bid" > Click on Pay Balance Amount

Terms and Conditions:
1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iflhome.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number.
2. The bidders shall improve their offer in multiple amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates/outgoings relating to the property.
5. The purchaser has to pay TDS applicable to the transaction/payment of sale amount and submit the TDS certificate with IFL HFL.
6. Bidders are advised to go through the website https://www.iflhome.com for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the auction sale proceedings.
7. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID - auction.nig@ifl.com, Support Helpline no. 1800 2672499.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs from Monday to Friday or write to email - care@iflhome.com
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder/ auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
12. AO reserves the rights to postpone/auction or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in lender/Auction, the decision of AO of IFL HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 3 SUB RULE 1(1) OF SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with up-to-date interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place : Surat ; Date : 10-04-2026 Sd/- Authorised Officer, For IFL Home Finance Ltd.

Axis Bank Ltd. (CIN: L65110GJ1993PLC020769)

Branch Office: Axis Bank Limited, Colodet Centre, First Floor, Unit No.101 & 102 (Part) Baleshwar Avenue S G Highway Opp. Rajpath Club Bopkdev Ahmedabad Gujarat - 380054. Corporate Office: Axis Bank Ltd., 3rd Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mughal Sarai, Airoli, Navi Mumbai - 400708.

Possession Notice APPENDIX -IV [Rule 8(1)]

Whereas, the undersigned being the Authorized Officer of the AXIS BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated mentioned herein below table calling upon the Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table to repay the amount mentioned hereunder in the notice as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred to be incurred, within 60 days from the date of the said notice. Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table to repay the Banks dues as mentioned in the notice issued to him under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, notice is hereby given to the Borrower and other mentioned herein above in particular and the public, in general, that the undersigned has taken Possession (mentioned herein below table) of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on following date. Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table to repay the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AXIS BANK LTD for an amount mentioned herein below table as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred to be incurred. The Borrowers attention is invited to the provisions of sub Section (8) of section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets

Name of Borrower/ Guarantor/ Co-Borrower	Demand Notice Date & o/s. Amount Rs. Interest Charges-Recovery	SCHEDULE OF IMMOVABLE PROPERTY	Date & Type of Possession
(1) MRS. IRS LOGISTICS PRIVATE LIMITED (2) MR. RAJESH SHAH, (3) MRS. SHAH JIMMY RAJESH, (4) MR. SHAH HUMAL KAMLESH KUMAR	19/01/2026 & Rs 1,49,97,258.16/- as on 30-08-2025	All That The Piece And Parcel Of Immovable Property Comprising Plot No. B/11 Plot Area Admeasuring 123.52 Sq. Mtrs. Road And Common Plot Area Admeasuring 59.17 Sq. Mtrs. Total Area Admeasuring 182.69 Sq. Mtrs. In The Scheme Known As Aditya Villa-1 Situated At Revenue Survey No. 457 Total Land Area Admeasuring 9713.00 Sq. Mtrs. Of Moje Chhani Registration Sub District Vadodra, District-Vadodra. Which Is In The Name Of Mr. Shah Rajesh & Mrs. Shah Jimmy. East: Society Road, West: Plot No. B-10, North: Common Plot, South : Plot No. B-12.	08-04-2026 (Symbolic)
(1) M/S SHREE GEETA ENTERPRISE (2) MRS. LAXMIKANT SHAH (3) MR. ZENITH LAXMIKANT SHAH	03-10-2025 & Rs. 80,00,609/- as on 16-07-2025	All The Piece And Parcel Of The Immovable Property Bearing Its Sub Plot No 06 Total Area Admeasuring 186.25 Sq. Mtrs In The Scheme As Vallabh Villa Situated At Revenue /Survey No 184/1 Of Area Admeasuring 1-96-30 Hec. Sq Mtrs. T.P Scheme No .06 Final Plot No 46/1 Area Admeasuring 5618 Sq. Final Plot No 46/2 Admeasuring 847.20 Sq. Mtrs Paiki Plot No 46/1 Area Admeasuring 5618.00 Sq Mtrs Of Moje Savad, Sub District - Vadodara District - Vadodara. East : Plot No. 05, West : Adj. Property/F.P. No 47 , North : 7.50 Mtrs. Internal Road, South : Adj. Property/F.P. No. 51	08-04-2026 (Symbolic)
(1) M.S. ABSOLUTE TECHNOLOGIES, (2) MRS. CHANDRIKABEN JAYESHKUMAR PANDYA (3) MR. PARTH JAYESHKUMAR PANDYA	03-10-2025 & Rs 26,03,267.93/- as on 29-07-2025	All That Piece And Parcel Of Commercial Property Having Office No S.F. 27 On Second Floor, Carpet Area Admeasuring 35.02 Sq Mtrs, Undivided Share Of Land Area Admeasuring 22.29 Sq Mtrs And Office No S.F. 28 On Second Floor, Carpet Area Admeasuring 26.23 Sq Mtrs, Undivided Share Of Land Area Admeasuring 16.70 Sq Mtrs In The Scheme Known As "Neel" Situated At Block No.138 (Old Survey No 15561) P.P. No. 87/1, Scheme No. 1, Area Admeasuring 1841.00 Sq. Mtrs. Of Moje Bhaiyali Registration Sub District Vadodra. Mrs. Chandrikaben Jayeshkumar Pandya, Boundaries : East : 12 Mr. Road, West : Office No. 29 And Passage, North : 24 Mr. Road, South : Passage	08-04-2026 (Symbolic)
(1) KURJIBHAI PARSOTAMBHAI BODA, (2) KETANBHAI KURJIBHAI BODA	23-07-2025 & Rs. 20,91,117.45/- as on 05/05/2025	All The Piece And Parcel Of Residential Property At Revenue Survey No. 182 Paiki T.P.S. No. 22, O.P. No. 49 And F.P.No. 49/2 Na Land Plots Paiki Plot No. 13 To 24 Paiki Sub Plot No. 12 To 24/25 Paiki "A" House Paiki House No. A/20 Admeasuring 57.49 Sq. Mtrs. Known As Oscar Residency, And Building Thereon In Raya Of Rajkot And Standing In The Name Of Mr. Ketanbhai Kurjibhai Boda And Bounded As Follows. East : Sub Plot No. 13 To 24/3, West : Road, North : Sub Plot No. 13 To 24/24, South : Sub Plot No. 13 To 24/26, With Buildings Constructed Thereon Along With Other Assets Such As Furniture And Fixtures, Equipments, Machinery -Fixed And Movable, Structure And Any Other Assets Situated Thereon.	08-04-2026 (Symbolic)

Please further note that as mentioned in sub-section 13 of Sec. 13 of the aforesaid Act, you shall not transfer by way of sale, lease or otherwise any of the assets stated under referred to in this Notice without prior consent of our Bank.

Date : 10.04.2026, Place : Gujarat Sd/- Authorised Officer, Axis Bank Ltd.

Public Notice For E-Auction Cum Sale

Sale of immovable property mortgaged to IFL Home Finance Limited (IFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana), Office No. 701, 21st Century Business Center, Near Indira Darwaja, Ring Road, Surat 395002 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"), Whereas the Authorized Officer (AO) of IFL HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospectus, with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECURSE BASIS" for realization of IFL HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable Property/ Secured Asset	Date of Physical Possession	Reserve Price	Date of Inspection of property
Mr. Mehul Patel (Prospect No- 775993)	21/03/2022 Rs. 21,837,96.00 (Rupees Twenty One Lakh Sixty Three Thousand Seven Hundred and Ninety Six Only)	All that part and parcel of the property bearing Plot No. 71, Being P.F. No. 117 of T.P Scheme No. 1 of the village Ham, Mothnath Tintur, Hami Main Road, Rf K Patel and Co, Vadodra, 395006, Gujarat, India Area Admeasuring (In Sq. Ft.) Property Type: Land Area, Super, Built Up Area, Carpet Area. Property Area: 1500.02, 2650.00, 656.00	26/03/2026	Rs.3071000.00/- (Rupees Three Lakh Seventy One Thousand Only) Total Outstanding As On Date 07/03/2026 Rs. 24,219,284.00/- (Rupees Twenty Four Lakh Twenty One Thousand One Hundred Ninety Four and Twenty Six Paise Only)	24/04/2026 11:00 hrs - 14:00 hrs EMD Last Date 27/04/2026 till 5 pm. Date/TIME of E-Auction 22/04/2026 at 11:00 hrs - 13:00 hrs
Mr. Samsuddin Dilaver Mir (Prospect No- IL10235997)	13/10/2023 Rs. 10,76,654.00 (Rupees Ten Lakh Seventy Six Thousand and Fifty Four Only)	All That Part And Parcel Of The Property Bearing: Flat No. 308, Third Floor, Wing D Of Silver Towers, Samaybhavan, Ward No.132 C/1 Survey No. 3838/13, T.P Scheme No. 31, Sheet No 56/1, Mori Nagar, Bh. Rajkumar Society, Nr. Modern School, Morli 150R Ring Road, Rajkot - 360003, Gujarat, India (In Sq. Ft.) Property Type: Carpet Area, Built Up Area, Property Area: 241.00, 285.00	26/03/2026	Rs. 11,21,262.91/- (Rupees Eleven Lakh Twenty One Thousand Two Hundred Twenty Two and Ninety One Paise Only)	24/04/2026 11:00 hrs - 14:00 hrs EMD Last Date 27/04/2026 till 5 pm. Date/TIME of E-Auction 22/04/2026 at 11:00 hrs - 13:00 hrs
Mr. Mahendrasingh Jassu Chavda Ushvash Patel Mrs. Shikhaben Mahendrasingh Chavda Mrs. Shikhaben Mahendrasingh Chavda Shikhaben Mahendrasingh Chavda (Through Its Proprietor/Managing Director /Authorized Signatory (Prospect No. IL10234991)	18/08/2025 Rs. 2,45,190.00 (Rupees Two Lakh Forty Five Thousand and Ninety Only) Bid Increase Amount Rs. 25,000.00/- (Rupees Twenty Five Thousand Only)	All That Part And Parcel Of The Property Bearing: Property No 571 & 572, Village: Karjanasa, Taluka: Kadli, Dist: Mehsana. Gandhinagar, Gujarat, 382721 Area Admeasuring (In Sq. Ft.): Property Type: Built-up, up area, Carpet area, land. Area Property Area: 2399.00, 2880.00, 3594.00	26/03/2026	Rs. 2,76,153.91/- (Rupees Two Lakh Seven Thousand Six Hundred Fifty Three and Sixty One Paise Only)	24/04/2026 11:00 hrs - 14:00 hrs EMD Last Date 27/04/2026 till 5 pm. Date/TIME of E-Auction 22/04/2026 at 11:00 hrs - 13:00 hrs
Mr. Sanjay Kumar Nathurs Sha Gupta Mrs. Sandhya Devi (Prospect No- IL10315384)	13/10/2025 Rs. 12,24,443.00 (Rupees Twelve Lakh Forty Two Thousand Four Hundred and Forty Three Only) Bid Increase Amount Rs. 25,000.00/- (Rupees Twenty Five Thousand Only)	All That Part And Parcel Of The Property Bearing: Plot No. 65, Sweet Home - Near Sukun Residency, Jitai To Dadhal Road, Dahad, Ankeshwar, Old R.S. No 103 Block No. 46, Moje: Dadhal, Ankeshwar, Gujarat, 395001 Area Admeasuring (In Sq. Ft.) Property Type: Land area, Super, built up area, Saleable area Property Area: 431.00, 396.00, 1055.00	24/03/2026	Rs. 13,05,558.26/- (Rupees Thirteen Lakh Fifty Five Thousand Five Hundred Fifty Nine and Twenty Six Paise Only)	24/03/2026 11:00 hrs - 14:00 hrs EMD Last Date 27/04/2026 till 5 pm. Date/TIME of E-Auction 22/04/2026 at 11:00 hrs - 13:00 hrs

Mode Of Payment - EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iflhome.com and pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
For Balance Payment - Login https://www.iflhome.com > Select "My Bid" > Click on Pay Balance Amount

Terms and Conditions:
1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iflhome.com well in advance and must create the login account, login ID and password. Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number.
2. The bidders shall improve their offer in multiple amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates/outgoings relating to the property.
5. The purchaser has to pay TDS applicable to the transaction/payment of sale amount and submit the TDS certificate with IFL HFL.
6. Bidders are advised to go through the website https://www.iflhome.com for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the auction sale proceedings.
7. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID - care@iflhome.com, Support Helpline Numbers @1800 2672 499.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs from Monday to Friday or write to email - care@iflhome.com
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder/ auction purchaser within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
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